

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

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**IA 152/2017 In TP No. 94/397-398/NCLT/AHM/2016 (New)
C.P. No. 34/397-398/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017**

Name of the Company: Vortex Ice Cream Pvt. Ltd. & Ors.
V/s.
Vadilal Chemicals Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT Nos. 3, 4 & 8	<i>Mudraawala</i>
2.	Sandeep Singhi	ADVOCATE	RESPONDENT Nos. 1, 2, 5 & 7 Petitions	<i>Shri Arjun Sheth</i>
3.	SHAMIK BHATT	ADVOCATE		
4.	Mr. Manishkumar Sheth	Sr. Adv.		
5.	Mr. A. R. Sheth	Adv. & Solicitor	Petitions	<i>Arjun Sheth</i>

ORDER

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Arjun Sheth present for Petitioner. Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Shamik Bhatt present for Respondents no. 1, 2, 5 and 7. Learned Advocate Mr. Pavan Godiawala present for Respondents no. 3, 4 and 8.

Heard both sides Counsel.

The original Petitioner filed Application seeking two months time on the ground that TP no. 94/2016 and CP no. 41, 42 and 43/2017 are going to be settle and the process of settlement has been commenced.

Learned Counsels appearing for the Respondents also made a statement that the process of settlement had already been commenced.

CP no. 41/2017, 42/2017 and 43/2017 are listed today.

TP 94/2016 (CP no. 34/2015) was reserved for orders.


In view of the statement made by both parties Counsels that settlement process is going on this Application is allowed there by reopening TP 94/2016.

Both parties in TP 94/2016, 41, 42 and 43/2017 shall report the commencement of process of settlement by filing affidavits within a period of one week and thereafter shall report the process of settlement in a sealed cover for every fortnight and it shall be completed within a period of two months.

Application is disposed of accordingly.

TP 94/2016 is reopened.

List TP no. 94/2016, CP 41/2017, CP 42/2017 and CP 43/2017 on 19.07.2017 for filing affidavits as directed above.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 11th day of July, 2017.